

ITEM NO.301
[DEATH CASE]

COURT NO.2

SECTION II-E

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 58302/2026

[Arising out of impugned final judgment and order dated 07-07-2026 in CRA No. 1710/2022 07-07-2026 in CRLC No. 2/2022 passed by the High Court of Gujarat at Ahmedabad]

AHMED BAWA @ ABBU ABUBAKAR BARELVI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

IA No. 304464/2026 - APPOINTMENT OF ENGLISH TRANSLATOR

IA No. 304465/2026 - CONDONATION OF DELAY IN FILING

IA No. 304463/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 304462/2026 - GRANT OF BAIL

Date : 01-10-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Ashwin Vaish, Adv.
Mr. Ashutosh Thakur- 3620, AOR
Mr. M.S. Mukarram, Adv.
Mr. Hari Vishnu Tiwari, Adv.
Mr. Amit Kumar, Adv.
Ms. Yashaswi Dasari, Adv.
Mr. Uttam Panwar, Adv.
Mr. Harsh Jha, Adv.

For Respondent(s) : Mr. Tushar Mehta, Solicitor General
Ms. Swati Ghildiyal, AOR
Mr. Adarsh Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted.
3. There shall be stay of execution of the death sentence

awarded to the appellant.

4. Application (IA No.304462/2026) seeking grant of bail is rejected.

5. The original record of the case shall be summoned from the Trial Court and the High Court.

6. Application (IA No.304464/2026) seeking appointment of official translator is allowed.

7. A copy of the translated records shall be supplied to the learned counsel for the parties.

8. In view of the orders passed by this Court in matters involving capital punishment, we issue following directions:

i. The respondent-State shall place before this Court the report(s) of all the Probation Officers relating to the appellant within a period of eight (8) weeks.

ii. The Superintendent of Prison of the concerned prison, shall submit a report with regard to the nature of work which has been performed by the appellant while in jail and a report with regard to the conduct and behaviour of the appellant while in jail, within a period of eight (8) weeks.

iii. The Superintendent of Prison of the concerned prison, shall also get done the psychological evaluation of the appellant from the Government Medical Hospital. The report of the evaluation shall be submitted to this Court through the Standing Counsel for the State

of Gujarat within a period of eight (8) weeks.

9. The Registry is directed to transmit a copy of this order to the Standing Counsel for the State of Gujarat, who shall, in turn, ensure that the order is communicated to the relevant authorities for compliance. The Registry shall, in addition, send a due intimation to all the concerned authorities immediately for compliance.

10. All the reports shall be duly compiled and placed before this Court on the next date of hearing.

11. List the matter(s) after twelve weeks along with the report(s).

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR